

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 15/82-ALC4/2008 MEETING DATE : 08.07.2008

The Meeting No.15/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **08.07.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Dr. S.K. Sharma, AD, Deptt. of MSME
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.13/09 dated 24.06.2008 were ratified by the Committee.

Case No. Outside Agenda	M/S Cipla Ltd.
Norms Committee Meeting No.15/09	F.No.01/82/050/00272/AM09
Meeting Date: 08.07.2008	RA F.No.03/94/040/01345/AM08
Adv.Lic.No.0310466954 dated 01.04.2008	
The case was earlier considered by NC in its 13/82 meeting held on 24.06.2008 vide case No.39/9/82 and following decision was taken:- “Committee observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. Therefore, it was decided to defer case for comments of Policy Division. Case was deferred for 22.07.2008.” Committee re-considered the case and revised its decision which may be read as under:- Committee observed that the firm has obtained Advance Authorisation for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS	

and if so, the recommendations for allowing import may be sought. Case stands deferred for 22.07.2008.

Case No.B-99	M/S Alkaloids Corporation Ltd.
Norms Committee Meeting No.15/09	F.No.01/82/50/482/AM08
Meeting Date: 08.07.2008	RA F.No.02/24/040/00269/AM08
Adv.Lic. No.0210107828 dated 04.01.2008	
Committee considered case as per agenda and decided to await reply from firm. Accordingly, case was deferred for 05.08.2008.	

Case No.B-100	M/S FMC India Pvt. Ltd.
Norms Committee Meeting No.15/09	F.No.01/83/50/1173/AM08
Meeting Date: 08.07.2008	RA F.No.07/24/040/00433/AM08
Adv.Lic. No.0710053369 dated 14.09.2007	
Committee considered case as per agenda and decided to defer it for 05.08.2008 for comments of Chemical Division.	

Case No.B-101	M/S Om Shree Pharmachem Pvt. Ltd.			
Norms Committee Meeting No.15/09	F.No.01/83/50/725/AM08			
Meeting Date: 08.07.2008	RA F.No.03/95/040/00230/AM08			
Adv.Lic. No.0310432141 dated 08.06.2007				
Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/75/2007-PI-III dated 27.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Iso Sorbide-5-Mononitrate	1 Kg.	1.	Dioxabicyclo octan	0.88 kg/kg

Committee also decided to fix norms on the above line in other case of the same export product on file.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-102	M/S Om Shree Pharmachem Pvt. Ltd.
Norms Committee Meeting No.15/09	F.No.01/83/50/1267/AM07
Meeting Date: 08.07.2008	RA F.No.03/95/040/01424/AM07
Adv.Lic. No.0310420407 dated 21.02.2007	

Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/75/2007-PI-III dated 27.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Iso Sorbide-5-Mononitrate	1 Kg.	1.	Dioxabicyclo octan	0.88 kg/kg

Committee also decided to fix norms on the above line in other case of the same export product on file.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-103	M/S Om Shree Pharmachem Pvt. Ltd.
Norms Committee Meeting No.15/09	F.No.01/83/50/1378/AM07
Meeting Date: 08.07.2008	RA F.No.03/95/040/01605/AM07
Adv.Lic. No.0310424623 dated 27.03.2007	

Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/75/2007-PI-III dated 27.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Iso Sorbide-5-Mononitrate	1 Kg.	1.	Dioxabicyclo octan	0.88 kg/kg

Committee also decided to fix norms on the above line in other case of the same export product on file.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-104	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.15/09	F.No.01/83/50/1500/AM08
Meeting Date: 08.07.2008	RA F.No.09/24/040/305/AM08
Adv.Lic. No.0910031987 dated 05.11.2007	
Committee considered case as per agenda and decided to defer case for 05.08.2008 for comments of PI Division.	

Case No.B-105	M/S Siddi Vinayaka Spechem Pvt. Ltd
Norms Committee Meeting No.15/09	F.No.01/87/50/1441/AM06
Meeting Date: 08.07.2008	RA F.No.07/24/040/00915/AM06
Adv.Lic. No.0710043512 dated 06.03.2006	
Committee considered case as per agenda and observed that representation has been received on 17.11.2006 against decision taken in NC held on 23.08.2006 and is within time period of 4 months. It was decided to call for consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 19.08.2007.	

Case No.B-106	M/S Agio Pharmaceuticals Ltd.
Norms Committee Meeting No.15/09	F.No.01/87/50/925/AM08
Meeting Date: 08.07.2008	20 Advance licences as per list in agenda

Committee considered case as per agenda and observed that Norms Committee in its meeting held on 01.01.2008 had enhanced the quantity of Prednisolone Sodium Phosphate against the five Advance Licences viz. 0310353471 dated 25.10.2005, 0310381026 dated 19.05.2006, 0310423444 dated 16.03.2007, 0310376482 dated 19.04.2006 (01.04.2006) and 0310385834 dated 21.06.2006 based on the written comments of PI Division communicated vide F.No.35011/207/2006-PI-III dated 01.01.2008. The wastage for overages was not taken into account since the same were not appearing in the export description.

Committee was informed that firm has submitted revised DML dated 30.05.2008 and requested for allowing import item @ 46.444 mg/ml based on Prednisolone base used on anhydrous basis having water content of 4.5% in respect of 20 Advance Licences issued to them during 08.10.2002 to 22.05.2007. Representation of the firm is not within 4 months of the decision of NC.

Committee in consultation with representative of technical authority decided to refer the matter to Policy Relaxation Committee for condonation of delay in filing representation for enhancement in the quantity of raw material based on the DML revised on 30.05.2008.

Case No.A-72	M/S Biostadt India Ltd.
Norms Committee Meeting No.15/09	F.No.01/83/162/1039/AM07
Meeting Date: 08.07.2008	RA F.No.03/94/040/09830/AM07
Adv.Lic. No. Not issued under para 4.4.2 of HBP	
Committee considered case as per agenda and decided to remind DBT for their comments. Accordingly, case was deferred for 05.08.2008.	

Case No.C-48	M/S Aarti Industries Ltd.
Norms Committee Meeting No.15/09	F.No.01/82/162/01049/AM08
Meeting Date: 08.07.2008	
Committee considered case as per agenda and decided to call for consumption data from other manufacturer of export product from Chemexcil for fixation of SION. Accordingly, case was deferred for 19.08.2008.	

1	Case No.:8/6/82-ALC4/2008	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/82/050/00091/AM09/	RLA File :04/24/040/00476/AM06/	Lic.No/Date:0410076814 06.12.2005	
	Decision :Committee considered case as per agenda and observed that firm has not given details of export product and therefore norms can not be fixed in absence of complete details of export product. Accordingly, it was decided to close the case.			

2	Case No.:11/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/82/050/00011/AM09/	RLA File :03/94/040/01401/AM06/	Lic.No/Date:0310378104 28.04.2006	
	Decision :Committee considered case as per agenda and observed that RA/firm were requested to furnish application and other relevant details vide letter dated 16.05.2008, but no reply has been received and norms can not be fixed in absence of application etc. Accordingly, it was decided to close the case.			

3	Case No.:23/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/82/050/00023/AM09/	RLA File :03/94/040/00296/AM07/	Lic.No/Date:0310387222 28.06.2006	
	Decision : Committee considered case as per agenda and observed that RA/firm were requested to furnish application and other relevant details vide letter dated 16.05.2008, but no reply has been received and norms can not be fixed in absence of application etc. Accordingly, it was decided to close the case.			

4	Case No.:26/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/82/050/00026/AM09/	RLA File :03/94/040/00331/AM07/	Lic.No/Date:0310387587 29.06.2006	
	Decision : Committee considered case as per agenda and observed that RA/firm were requested to furnish application and other relevant details vide letter dated 16.05.2008, but no reply has been received and norms can not be fixed in absence of application etc. Accordingly, it was decided to close the case.			

5	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
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HQ File :01/87/050/00446/AM07/	RLA File :03/94/040/01463/AM06/	Lic.No/Date:0310393946 09.08.2006	Defer Date: 19.08.2008
Decision :Committee considered case as per agenda and decided to call for end use of export product, DML alongwith supporting technical literature from firm. Accordingly, case was deferred for 19.08.2008.			

6	Case No.:858/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved									
	HQ File :01/82/050/01685/AM07/	RLA File :07/24/040/00761/AM07/	Lic.No/Date:0710050236 22.02.2007										
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.15022/55/2002/Ch.II dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Zinc Pyrithione Assay (98%)</td><td>1 Kg.</td><td>1.</td><td>2-Chloro Pyridine (Purity 85%)</td><td>1.20 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Zinc Pyrithione Assay (98%)	1 Kg.	1.	2-Chloro Pyridine (Purity 85%)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Zinc Pyrithione Assay (98%)	1 Kg.	1.	2-Chloro Pyridine (Purity 85%)	1.20 kg/kg									

7	Case No.:873/21/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/01709/AM07/	RLA File :05/24/040/00952/AM07/	Lic.No/Date:0510200115 27.02.2007	Defer Date: 05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

8	Case No.:796/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/87/050/01145/AM07/	RLA File :02/24/040/00366/AM07/	Lic.No/Date:0210099423 27.03.2007	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish verification of content in import item as supplied by foreign supplier vide letter dated 26.03.2008, but no reply has been received and in absence of required information, norms can not be fixed. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

9	Case No.:25/14/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/83/050/00016/AM08/	RLA File :04/24/040/00501/AM07/	Lic.No/Date:0410088727 02.04.2007	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

10	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved																											
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007																												
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/20/2008-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="7">Naproxen Granules DC Grade 80%</td><td rowspan="7">1 Kg.</td><td>1.</td><td>Naproxen</td><td>0.800 kg/kg</td></tr> <tr> <td>2.</td><td>Starch</td><td>0.138 kg/kg</td></tr> <tr> <td>3.</td><td>Sodium Starch Glycollate</td><td>0.040 kg/kg</td></tr> <tr> <td>4.</td><td>Povidone K-30</td><td>0.010 kg/kg</td></tr> <tr> <td>5.</td><td>Sodium Lauryl Sulfate</td><td>0.002 kg/kg</td></tr> <tr> <td>6.</td><td>Coloaidal Silicon Dioxide</td><td>0.005 kg/kg</td></tr> <tr> <td>7.</td><td>Magnesium Stearate</td><td>0.005 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Naproxen Granules DC Grade 80%	1 Kg.	1.	Naproxen	0.800 kg/kg	2.	Starch	0.138 kg/kg	3.	Sodium Starch Glycollate	0.040 kg/kg	4.	Povidone K-30	0.010 kg/kg	5.	Sodium Lauryl Sulfate	0.002 kg/kg	6.	Coloaidal Silicon Dioxide	0.005 kg/kg	7.	Magnesium Stearate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																											
Naproxen Granules DC Grade 80%	1 Kg.	1.	Naproxen	0.800 kg/kg																											
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		6.	Coloaidal Silicon Dioxide	0.005 kg/kg																											
		7.	Magnesium Stearate	0.005 kg/kg																											

11	Case No.:50/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00386/AM08/	RLA File :03/94/040/00017/AM08/	Lic.No/Date:0310426065 10.04.2007	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

12	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
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HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:19.08.2008
Decision :Committee decided to call for consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 18.08.2008.			

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Case No.:53/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved	
HQ File :01/82/050/00389/AM08/	RLA File :07/24/040/00862/AM07/	Lic.No/Date:0710051389 24.04.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their 14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Calcium Lactobionate	1 Kg.	1.	Lactose	1.173 kg/kg
		2.	Calcium Carbonate	0.138 kg/kg
Calcium Bromo Lactobionate	1 Kg.	1.	Lactose	1.16 kg/kg
		2.	Calcium Carbonate	0.450 kg/kg
The firm has not furnished consumption data certified by Central Excise Authority for export product Calcium Glubionate and therefore, norms for the said export product could not be fixed.				
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:54/42/82-ALC4/2007		Party Name:GLOBAL CALCIUM PRIVATE LIMITED,		Meet No/Date:15/82-ALC4/2008 08.07.2008		Status:Case Approved	
	HQ File :01/82/050/00390/AM08/		RLA File :07/24/040/00861/AM07/		Lic.No/Date:0710051390 24.04.2007			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their 14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export			

				product
Zinc Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.945 kg/kg
Magnesium Gluconate	1 Kg.	1.	Glucono Delta Lactone	1.02 kg/kg
Potassium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.931 kg/kg
Manganese Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.945 kg/kg

The firm has not furnished consumption data certified by Central Excise Authority for export product Ferrous Gluconate, Calcium Magnesium Lactate Gluconate, Magnesium Lactate Gluconate, Cobalt Gluconate and Copper Gluconate and therefore, norms for the said export products could not be fixed.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:57/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,		Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
HQ File :01/82/050/00393/AM08/	RLA File :07/24/040/00053/AM08/		Lic.No/Date:0710051439 26.04.2007	
Decision : Committee considered case as per agenda for ratification of norms and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Calcium Gluconate – Injectable Grade	1 Kg.	1.	Calcium Gluconate	1.05 kg/kg
The firm has not furnished consumption data certified by Central Excise Authority for export product Calcium Lactate Gluconate, Calcium Glubionate and Calcium Borogluconate and therefore, norms for the said export products could not be fixed.				
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:59/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00395/AM08/	RLA File :03/94/040/00102/AM08/	Lic.No/Date:0310428812 08.05.2007	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

17	Case No.:622/24/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved									
	HQ File :01/83/050/00388/AM08/	RLA File :09/24/040/00048/AM08/	Lic.No/Date:0910030334 24.05.2007										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/02/2008-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>2-(2-Methoxy Phenoxy) Ethylamine Raw Material</td><td>1 Kg.</td><td>1.</td><td>Guaiacol (Orthomethoxy Phenol) Raw Material</td><td>1.04 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2-(2-Methoxy Phenoxy) Ethylamine Raw Material	1 Kg.	1.	Guaiacol (Orthomethoxy Phenol) Raw Material
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
2-(2-Methoxy Phenoxy) Ethylamine Raw Material	1 Kg.	1.	Guaiacol (Orthomethoxy Phenol) Raw Material	1.04 kg/kg									

18	Case No.:2/15/82-ALC4/2007	Party Name:NICHIPLAST INDIA PVT LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00063/AM08/	RLA File :05/24/040/00140/AM08/	Lic.No/Date:0510204505 05.06.2007	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of DIPP.			

19	Case No.:70/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00406/AM08/	RLA File :03/94/040/00250/AM08/	Lic.No/Date:0310432136 08.06.2007	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

20	Case No.:66/42/82-ALC4/2007	Party Name:VAMSHI CHEMICALS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/82/050/00402/AM08/	RLA File :06/24/040/00007/AM08/	Lic.No/Date:0610012065 20.06.2007	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish end use of export product alongwith published technical literature vide letter dated 03.12.2007, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.			

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Transferred
	HQ File :01/82/050/00407/AM08/	RLA File :03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	
	Decision :Committee decided to transfer case to DES-IV as export product is Pesticide.			

22	Case No.:726/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/83/050/00613/AM08/	RLA File :04/24/040/00113/AM08/	Lic.No/Date:0410090130 28.06.2007	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

23	Case No.:771/24/83-ALC1/2007	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/83/050/00709/AM08/	RLA File :03/95/040/00308/AM08/	Lic.No/Date:0310435714 11.07.2007	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

24	Case No.:72/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00408/AM08/	RLA File :03/94/040/00383/AM08/	Lic.No/Date:0310436156 13.07.2007	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

25	Case No.:905/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/83/050/00915/AM08/	RLA File :03/95/040/01473/AM07/	Lic.No/Date:0310436839 19.07.2007	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

26	Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred

	HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	Defer Date:19.08.2008
	Decision :Committee considered case as per agenda and in consultation with representative of Chemical Division present in meeting decided to call for the following information from the firm. 1. Details of manufacturing process with chemical equation. 2. Yield obtained at each step of manufacturing process. 3. Production and Consumption data certified by CA. 4. End use of export product. Accordingly, case was deferred for 19.08.2007.			

27	Case No.:20/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/83/050/01094/AM08/	RLA File :09/24/040/00206/AM08/	Lic.No/Date:0910031379 03.09.2007	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

28	Case No.:9/29/83-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/83/050/01274/AM08/	RLA File :09/24/040/00278/AM08/	Lic.No/Date:0910031704 04.10.2007	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

29	Case No.:77/29/83-ALC1/2007	Party Name:PRATAP ORGANICS	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	
	Decision :Committee considered the case as per agenda and observed that the firm was requested to furnish end use of export product alongwith technical details vide letter dated 22.05.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

30	Case No.:103/29/83-ALC1/2007	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
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HQ File :01/83/050/01368/AM08/	RLA File :09/24/040/00268/AM08/	Lic.No/Date:0910031799 16.10.2007	
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Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/38/2008-PI-III dated 26.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1 Kg.	1.	1-Chloro Ethyl Isopropyl Carbonate	0.558 kg/kg
		2.	7-Amino Cephalosporanic Acid	0.998 kg/kg
		3.	1,8-DBU(1,8-Di Azo Bicyclo Undecane)	0.341 kg/kg
		4.	MEAM	0.998 kg/kg
		5.	Methane Sulphonic Acid	1.434 kg/kg
		6.	Tetra Hydro Furan	6.57 kg/kg

RA concerned may take further necessary action as per above decision of NC.

31	Case No.:53/32/83-ALC1/2007	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/83/050/01475/AM08/	RLA File :03/94/040/00796/AM08/	Lic.No/Date:0310448601 31.10.2007	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish information regarding purity of import and export items vide letter dated 06.05.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

32	Case No.:138/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/83/050/01717/AM08/	RLA File :03/95/040/00892/AM08/	Lic.No/Date:0310453332 10.12.2007	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

33	Case No.:74/45/82-ALC4/2007	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Rejected
	HQ File :01/82/050/00537/AM08/	RLA File :05/24/040/00727/AM08/	Lic.No/Date:0510213720 18.12.2007	
	Decision :Committee considered case as per agenda and observed that firm vide C&PC letter No.14010/88/2004-Ch.II dated 21.04.2008 was requested to furnish (i) Details of manufacturing process with chemical equations and molecular formula (ii)Yield obtained in each step and (iii) Authentic technical literature indicating use of Isopropyl Alcohol for the manufacture of Thymol, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

34	Case No.:1/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00464/AM08/	RLA File :09/24/040/00246/AM08/	Lic.No/Date:0910032496 31.12.2007	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

35	Case No.:5/45/82-ALC4/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00468/AM08/	RLA File :09/24/040/00361/AM08/	Lic.No/Date:0910032497 31.12.2007	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

36	Case No.:6/8/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00228/AM09/	RLA File :31/24/040/00320/AM08/	Lic.No/Date:3110032124 31.12.2007	Defer Date: 05.08.2008
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details as per Appendix 33 vide letter dated 10.06.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 05.08.2008.			

37	Case No.:80/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00543/AM08/	RLA File :09/24/040/00450/AM08/	Lic.No/Date:0910032659	Defer

		15.01.2008	Date:05.08.2008
Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

38

Case No.:72/46/87-ALC1/2007	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved										
HQ File :01/87/050/00697/AM08/	RLA File :03/94/040/01045/AM08/	Lic.No/Date:0310458577 22.01.2008											
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/36/2008-PI-III dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed per unit of export product</td></tr><tr><td>Povidone Iodine 10% Solution</td><td>1 Liter</td><td>1.</td><td>Povidone Iodine</td><td>0.1017 kg/liter</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Povidone Iodine 10% Solution	1 Liter	1.	Povidone Iodine	0.1017 kg/liter
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Povidone Iodine 10% Solution	1 Liter	1.	Povidone Iodine	0.1017 kg/liter									
RA concerned may take further necessary action as per above decision of NC.													

39	Case No.:81/11/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00401/AM09/	RLA File :03/94/040/01098/AM07/	Lic.No/Date:0310458675 23.01.2008	Defer Date:19.08.2008
	Decision :Committee considered case as per agenda and decided to forward a copy of application to Chemical Division. Committee also decided to call for end use of export product and technical literature in support of Yield claimed from firm. Accordingly, case was deferred for 19.08.2008.			

40	Case No.:82/45/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00545/AM08/	RLA File :09/24/040/00476/AM08/	Lic.No/Date:0910032726 24.01.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

41	Case No.:60/45/82-ALC4/2007		Party Name:LUPIN LIMITED		Meet No/Date:15/82-ALC4/2008 08.07.2008		Status:Case Deferred	

	HQ File :01/82/050/00523/AM08/	RLA File :03/95/040/01054/AM08/	Lic.No/Date:0310458992 24.01.2008	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

42	Case No.:83/45/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00546/AM08/	RLA File :03/94/040/00956/AM08/	Lic.No/Date:0310459419 29.01.2008	Defer Date:05.08.2008
	Decision :Committee considered the case as per agenda and observed that Department of Chemical and Petrochemicals has called for technical information vide their letter dated 12.06.2008, but no reply has been received. Committee, therefore, decided to await reply of firm and defer the case for 05.08.2008.			

43	Case No.:41/11/82-ALC4/2008	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00361/AM09/	RLA File :09/24/040/00498/AM07/	Lic.No/Date:0910032871 05.02.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

44	Case No.:104/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00424/AM09/	RLA File :09/24/040/00384/AM08/	Lic.No/Date:0910032913 08.02.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

45	Case No.:105/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00425/AM09/	RLA File :09/24/040/00460/AM08/	Lic.No/Date:0910032914 08.02.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

46	Case No.:36/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/82/050/00590/AM08/	RLA File :03/95/040/01115/AM08/	Lic.No/Date:0310460684 12.02.2008	
	Decision : Case has already been approved by NC in its 11/08 meeting held on 10.06.2008.			

47	Case No.:86/11/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00406/AM09/	RLA File :03/94/040/01111/AM08/	Lic.No/Date:0310460975 14.02.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

48

Case No.:14/46/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved	
HQ File :01/82/050/00568/AM08/	RLA File :03/94/040/01193/AM08/	Lic.No/Date:0310462282 22.02.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/18/2008-PI-III dated 26.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Rivastigmine Hydrogen Tartrate	1 Kg.	1.	S-3-(1-Dimethylamino)Ethylphenol [Aminophenol(G/702)]	0.625 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:113/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00433/AM09/	RLA File :09/24/040/00518/AM08/	Lic.No/Date:0910033067 25.02.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

50	Case No.:114/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/82/050/00434/AM09/	RLA File :09/24/040/00445/AM08/	Lic.No/Date:0910033065 25.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide			

their U.O. No.35011/93/2007-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(S)-5-chloro-1(cycloproplethynyl)-2-(((4-Methoxy phenyl)methyl)amino]-a-(Trifluoromethyl)Benzene Methanol	1 Kg.	1.	Triethylamine	0.57 kg/kg
		2.	Tetramethylethylene diamine	0.541 kg/kg
		3.	Cyclopropyl acetylene	0.395 kg/kg
		4.	Methanol	0.42 kg/kg
		5.	Tetrahydrofuran	4.65 kg/kg
		6.	Acetonitrile	3.25 kg/kg

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:120/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00440/AM09/	RLA File :09/24/040/00529/AM08/	Lic.No/Date:0910033124 28.02.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

52	Case No.:121/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00441/AM09/	RLA File :09/24/040/00532/AM08/	Lic.No/Date:0910033125 28.02.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

53	Case No.:19/9/82-ALC4/2008	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00252/AM09/	RLA File :03/95/040/01187/AM08/	Lic.No/Date:0310463534 03.03.2008	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

54	Case No.:76/11/82-ALC4/2008	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:15/82-ALC4/2008	Status:Case
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		08.07.2008	Approved	
HQ File :01/82/050/00396/AM09/	RLA File :03/94/040/01179/AM08/	Lic.No/Date:0310463577 04.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/55/2007/Ch.II dated 01.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lilivol 2,2-Dimethyl-3-(3-methylphenyl) propanol	1 Kg.	1.	3-Methyl Benzyl Chloride	0.974 kg/kg
		2.	Isobutyraldehyde	0.500 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

55	Case No.:126/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00446/AM09/	RLA File :09/24/040/00538/AM08/	Lic.No/Date:0910033204 04.03.2008	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

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Case No.:118/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
HQ File :01/82/050/00438/AM09/	RLA File :09/24/040/00562/AM08/	Lic.No/Date:0910033218 05.03.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 41/82 meeting held on 24.01.2007 vide Case No.18/16/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Levetiracetam	1 Kg.	1.	2-Pyrrolidone	2.57 kg/kg
		2.	Ethyl-2-Bromo Butyrate	5.89 kg/kg
		3.	R(+)Alpha Methyl Benzylamine	0.87 kg/kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:108/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00428/AM09/	RLA File :09/24/040/00512/AM08/	Lic.No/Date:0910033294 07.03.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

58	Case No.:128/11/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00448/AM09/	RLA File :09/24/040/00536/AM08/	Lic.No/Date:0910033321 11.03.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

59	Case No.:47/11/82-ALC4/2008	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00367/AM09/	RLA File :03/95/040/01192/AM08/	Lic.No/Date:0310464585 12.03.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

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Case No.:109/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
HQ File :01/82/050/00429/AM09/	RLA File :09/24/040/00383/AM08/	Lic.No/Date:0910033346 13.03.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/20/2008-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Naproxen Granules DC Grade 80%	1 Kg.	1.	Naproxen	0.600 kg/kg
		2.	Starch	0.138 kg/kg
		3.	Sodium Starch Glycollate	0.040 kg/kg
		4.	Povidone K-30	0.010 kg/kg

		5.	Sodium Lauryl Sulfate	0.002 kg/kg
		6.	Coloaidal Silicon Dioxide	0.005 kg/kg
		7.	Magnesium Stearate	0.005 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:124/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00444/AM09/	RLA File :09/24/040/00571/AM08/	Lic.No/Date:0910033345 13.03.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

62	Case No.:125/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00445/AM09/	RLA File :09/24/040/00574/AM08/	Lic.No/Date:0910033343 13.03.2008	Defer Date:05.08.2008
	Decision :Committee decided to defer the case for 05.08.2008 for comments of PI Division.			

63	Case No.:33/15/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00673/AM09/	RLA File :07/21/040/01505/AM08/	Lic.No/Date:0710056528 20.03.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

64	Case No.:39/11/82-ALC4/2008	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00359/AM09/	RLA File :09/24/040/00555/AM08/	Lic.No/Date:0910033433 24.03.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

65	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

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Case No.:130/11/82-ALC4/2008	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved	
HQ File :01/82/050/00450/AM09/	RLA File :31/24/040/00405/AM08/	Lic.No/Date:3110033250 25.03.2008		
Decision : Committee considered case as per agenda for ratification of norms in light of its earlier decision taken in its 10/82 meeting held on 03.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Isopropyl Alcohol	1 Kg.	1.	Propylene	0.737 kg/kg
		2.	Phosphoric Acid	0.00032 kg/kg
		3.	Nitrogen	Not allowed since their role in manufacturing process is not clear.
		4.	Natural Gas	
		5.	Catalyst (PRI)	
		6.	Cyclohexane	
		7.	Molecular Sieve Cat	
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:10/9/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00243/AM09/	RLA File :03/95/040/01136/AM08/	Lic.No/Date:0310466199 26.03.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

68	Case No.:12/9/82-ALC4/2008	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00245/AM09/	RLA File :03/95/040/01229/AM08/	Lic.No/Date:0310466443 27.03.2008	Defer Date:05.08.2008
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical justification alongwith			

calculations for working out the quantitative requirement vide letter dated 12.06.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 05.08.2008.

69	Case No.:5/3/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00005/AM09/	RLA File :22/24/040/00092/AM08/	Lic.No/Date:2210007674 31.03.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

70	Case No.:77/11/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00397/AM09/	RLA File :07/24/040/00883/AM08/	Lic.No/Date:0710056843 09.04.2008	Defer Date:19.08.2008
	Decision :Committee considered case as per agenda and decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly case was deferred for 19.08.2008.			

71	Case No.:78/11/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved									
	HQ File :01/82/050/00398/AM09/	RLA File :07/24/040/00884/AM08/	Lic.No/Date:0710056844 09.04.2008										
	Decision :Committee considered case as per agenda and in consultation with technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Calcium Gluconate - Injectable</td><td>1 Kg.</td><td>1.</td><td>Calcium Gluconate</td><td>1.05 kg/kg</td></tr> </tbody> </table> Committee could not fix norms for export product Calcium Lactate Gluconate, Calcium Glubionate and Calcium Borogluconate in absence of Central Excise data. RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	Calcium Gluconate - Injectable	1 Kg.	1.	Calcium Gluconate
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product									
Calcium Gluconate - Injectable	1 Kg.	1.	Calcium Gluconate	1.05 kg/kg									

72	Case No.:85/11/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
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HQ File :01/82/050/00405/AM09/	RLA File :03/94/040/00037/AM09/	Lic.No/Date:0310467791 09.04.2008	
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Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/83/2006/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ortho Tertiary Butyl Cyclohexyl acetate/Ortho Tertiary Butyl Cyclohexyl acetate- Super	1 Kg.	1.	Ortho Tetriary Butyl	0.820 kg/kg
		2.	Acetic Anhydride	0.575 kg/kg
		3.	5% Ruthenium on carbon Catalyst	0.000015 kg/kg
		4.	Methanol	0.330 kg/kg

RA concerned may take further necessary action as per above decision of NC.

73	Case No.:107/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00427/AM09/	RLA File :09/24/040/00587/AM08/	Lic.No/Date:0910033593 09.04.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

74	Case No.:122/11/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00442/AM09/	RLA File :09/24/040/00548/AM08/	Lic.No/Date:0910033608 09.04.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

75	Case No.:38/11/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00358/AM09/	RLA File :09/24/040/00537/AM08/	Lic.No/Date:0910033616 10.04.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

76	Case No.:42/11/82-ALC4/2008	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00362/AM09/	RLA File :03/95/040/00036/AM09/	Lic.No/Date:0310468037 10.04.2008	Defer Date:19.08.2008
	Decision :Committee considered case as per agenda and decided to call for end use of export product, DML and technical details as per Appendix 33 from firm. Accordingly, case was deferred for 19.08.2008.			

77	Case No.:43/11/82-ALC4/2008	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00363/AM09/	RLA File :03/95/040/00037/AM09/	Lic.No/Date:0310468272 11.04.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

78	Case No.:87/11/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM09/	RLA File :03/94/040/00055/AM09/	Lic.No/Date:0310468342 15.04.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

79

Case No.:23/5/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
HQ File :01/82/050/00083/AM09/	RLA File :22/24/040/00002/AM09/	Lic.No/Date:2210007730 17.04.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/50/2008-PI-III dated 02.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1 Kg.	1.	7 Amino Cephalosporanic Acid	0.998 kg/kg
		2.	Boron Triflouride	1.10 kg/kg
		3.	Suphpholane	1.29 kg/kg
		4.	2-Mecraptoben Zothiazoly(z)-2-2(2-Aminothaizole-4-YL)-2-Methoxyimino Acetate	0.998 kg/kg

		5.	Eno-Carbon	0.100 kg/kg
		6.	Triethylamine	0.562 kg/kg
		7.	1,8 diazabicyclo(5.6.0)under-7-ENE	0.341 kg/kg
		8.	18-Crown-6-Ether	0.023 kg/kg
		9.	Chloro Ethyl isopropyl Carbonate	0.550 kg/kg
		10.	Sodium Iodide	0.390 kg/kg
		11.	Sodium Thiocyanate	0.136 kg/kg
		12.	Methanol	1.70 kg/kg
		13.	Methylene Dichloride	4.29 kg/kg
		14.	Tetra Hydrofuran	2.85 kg/kg
		15.	Acetone	0.54 kg/kg
		16.	N-N,dimethyl Acetamide	2.02 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

80

Case No.:99/11/82-ALC4/2008	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,		Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
HQ File :01/82/050/00419/AM09/	RLA File :07/24/040/00006/AM09/		Lic.No/Date:0710057060 22.04.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 31/82 meeting held on 04.12.2008 vide case No.18/21/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ceftriaxone for Inj. USP 250 mg vial size 7.5ml	1 Vial	1.	Ceftriaxone Sodium Sterile USP	312.35 mg/vial
RA concerned may take further necessary action as per above decision of NC				

81	Case No.:33/11/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD		Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00353/AM09/	RLA File :09/24/040/00572/AM08/		Lic.No/Date:0910033727	Defer

		24.04.2008	Date:05.08.2008
Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

82	Case No.:44/11/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00364/AM09/	RLA File :03/95/040/00051/AM09/	Lic.No/Date:0310469328 24.04.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

83	Case No.:83/11/82-ALC4/2008	Party Name:PASCHIM CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00403/AM09/	RLA File :03/95/040/00060/AM09/	Lic.No/Date:0310469337 24.04.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

84	Case No.:117/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00437/AM09/	RLA File :09/24/040/00590/AM08/	Lic.No/Date:0910033738 24.04.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

85

Case No.:34/11/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
HQ File :01/82/050/00354/AM09/	RLA File :09/24/040/00595/AM08/	Lic.No/Date:0910033815 02.05.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 45/82 meeting held on 11.03.2008 vide case No.91/45/82 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Levetiracetam	1kg.	1.	2-Pyrrolidone	2.57kg/kg
		2.	D(+)Alpha Phenylethylamine	0.87kg/kg
		3.	Ethyl-2-Bromo Butyrate	5.89kg/kg

		4.	Methanol	3.22kg/kg
		5.	Iso Propyl Alcohol	4.90kg/kg
RA concerned may take further necessary action as per above decision of NC.				

86	Case No.:63/11/82-ALC4/2008	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00383/AM09/	RLA File :03/94/040/00081/AM09/	Lic.No/Date:0310470575 05.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

87	Case No.:1/8/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00223/AM09/	RLA File :22/24/040/00075/AM08/	Lic.No/Date:2210007767 05.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

88	Case No.:138/11/82-ALC4/2008	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/82/050/00458/AM09/	RLA File :34/24/040/00016/AM09/	Lic.No/Date:3410021332 06.05.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/32/2008-Ch.II dated 30.06.2008 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	4-Chloro Butyryl Chloride	1kg.	1.	Gamma Butyrolactone
RA concerned may take further necessary action as per above decision of NC.				

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89	Case No.:140/11/82-ALC4/2008	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved																								
	HQ File :01/82/050/00460/AM09/	RLA File :34/24/040/00024/AM09/	Lic.No/Date:3410021377 12.05.2008																									
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 13/09 meeting held on 24.06.2008 vide case No.9/42/83 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="6">2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride</td><td rowspan="6">1 Kg.</td><td>1.</td><td>3,5 Lutidine</td><td>1.77 kg/kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>5.20 kg/kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>4.14 kg/kg</td></tr> <tr> <td>4.</td><td>Acetone</td><td>Not used in process. Hence not allowed.</td></tr> <tr> <td>5.</td><td>Activated Carbon</td><td>0.100 kg/kg</td></tr> <tr> <td>6.</td><td>Ammonium Persulphates</td><td>2.43 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg/kg	2.	Toluene	5.20 kg/kg	3.	Methanol	4.14 kg/kg	4.	Acetone	Not used in process. Hence not allowed.	5.	Activated Carbon	0.100 kg/kg	6.	Ammonium Persulphates
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																								
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg/kg																								
		2.	Toluene	5.20 kg/kg																								
		3.	Methanol	4.14 kg/kg																								
		4.	Acetone	Not used in process. Hence not allowed.																								
		5.	Activated Carbon	0.100 kg/kg																								
		6.	Ammonium Persulphates	2.43 kg/kg																								

90	Case No.:103/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00423/AM09/	RLA File :09/24/040/00608/AM08/	Lic.No/Date:0910033881 13.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

91	Case No.:139/11/82-ALC4/2008	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00459/AM09/	RLA File :34/24/040/00198/AM08/	Lic.No/Date:3410021383 13.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

92	Case No.:51/11/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
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HQ File :01/82/050/00371/AM09/	RLA File :03/95/040/00112/AM09/	Lic.No/Date:0310471347 15.05.2008	
Decision : Case has already been approved by NC in its 11/09 meeting held on 10.06.2008.			

93	Case No.:49/11/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved									
	HQ File :01/82/050/00369/AM09/	RLA File :03/95/040/00101/AM09/	Lic.No/Date:0310471569 16.05.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower since the content of Betamethasone Dipropionate is same as in Epiderm:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Diprosone Lotion 30 ml</td><td>30 ml Bottle</td><td>1.</td><td>Betamethasone BP</td><td>17.257 mg/30 ml bottle</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Diprosone Lotion 30 ml	30 ml Bottle	1.	Betamethasone BP
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Diprosone Lotion 30 ml	30 ml Bottle	1.	Betamethasone BP	17.257 mg/30 ml bottle									
RA concerned may take further necessary action as per above decision of NC.													

94	Case No.:54/11/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00374/AM09/	RLA File :03/95/040/00134/AM09/	Lic.No/Date:0310471523 16.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

95	Case No.:67/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00387/AM09/	RLA File :03/94/040/00151/AM09/	Lic.No/Date:0310471507 16.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

96	Case No.:72/11/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
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	HQ File :01/82/050/00392/AM09/	RLA File :03/94/040/00136/AM09/	Lic.No/Date:0310471547 16.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

97	Case No.:64/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00384/AM09/	RLA File :03/94/040/00152/AM09/	Lic.No/Date:0310471629 19.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

98	Case No.:66/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00386/AM09/	RLA File :03/94/040/00150/AM09/	Lic.No/Date:0310471826 22.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

99	Case No.:69/11/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00389/AM09/	RLA File :03/94/040/01144/AM08/	Lic.No/Date:0310471796 22.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

100	Case No.:41/15/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved																
	HQ File :01/82/050/00681/AM09/	RLA File :09/24/040/00611/AM08/	Lic.No/Date:0910034121 29.05.2008																	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 14/82 meeting held on 01.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="3">Saligerm G2 Mixture containing: Propylene Glycol: 56% Diazolidinyl Urea: 30%</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Propylene Glycol</td><td>0.560 kg/kg</td></tr> <tr> <td>2.</td><td>Diazolidinyl Urea</td><td>0.300 kg/kg</td></tr> <tr> <td>3.</td><td>Para Hydroxy Benzoic</td><td>0.108 kg/kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Saligerm G2 Mixture containing: Propylene Glycol: 56% Diazolidinyl Urea: 30%	1 Kg.	1.	Propylene Glycol	0.560 kg/kg	2.	Diazolidinyl Urea	0.300 kg/kg	3.	Para Hydroxy Benzoic	0.108 kg/kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																
Saligerm G2 Mixture containing: Propylene Glycol: 56% Diazolidinyl Urea: 30%	1 Kg.	1.	Propylene Glycol	0.560 kg/kg																
		2.	Diazolidinyl Urea	0.300 kg/kg																
		3.	Para Hydroxy Benzoic	0.108 kg/kg																

Methyl Hydroxy Benozate: 11% Propyl Hydroxy Benozate: 3%		Acid	
	4.	Methanol	0.055 kg/kg
	5.	Para Hydroxy Benzoic Acid	0.025 kg/kg
	6.	n-Propanol	0.0141 kg/kg
RA concerned may take further necessary action as per above decision of NC.			

101	Case No.:28/11/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00348/AM09/	RLA File :08/24/040/00016/AM09/	Lic.No/Date:0810072185 29.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

102	Case No.:29/11/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00349/AM09/	RLA File :08/24/040/00280/AM08/	Lic.No/Date:0810072186 29.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

103	Case No.:70/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00390/AM09/	RLA File :03/94/040/00184/AM09/	Lic.No/Date:0310472469 29.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

104	Case No.:71/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00391/AM09/	RLA File :03/94/040/00177/AM09/	Lic.No/Date:0310472457 29.05.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

105	Case No.:34/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
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	HQ File :01/82/050/00674/AM09/	RLA File :09/24/040/00509/AM08/	Lic.No/Date:0910034149 03.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

106	Case No.:35/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00675/AM09/	RLA File :09/24/040/00510/AM08/	Lic.No/Date:0910034148 03.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

107	Case No.:36/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00676/AM09/	RLA File :09/24/040/00511/AM08/	Lic.No/Date:0910034150 03.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

108	Case No.:37/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00677/AM09/	RLA File :09/24/040/00078/AM09/	Lic.No/Date:0910034147 03.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

109	Case No.:32/11/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00352/AM09/	RLA File :05/24/040/00135/AM09/	Lic.No/Date:0510221408 03.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

110	Case No.:129/11/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00449/AM09/	RLA File :22/24/040/00014/AM09/	Lic.No/Date:2210007859 03.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

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111

Case No.:136/11/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved	
HQ File :01/82/050/00456/AM09/	RLA File :05/24/040/00150/AM09/	Lic.No/Date:0510221503 04.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/228/2006-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Fexofenadine	1 Kg.	1.	4 Chlorobutyl Chloride	1.216 kg/kg
		2.	1,2 Dimethoxy Ethane	1.12 kg/kg
		3.	Sodium Borohydride	0.332 kg/kg
		4.	Isopropyl Alcohol	2.50 kg/kg
		5.	Methylene Chloride	3.50 kg/kg
		6.	Toluene	5.00 kg/kg
		7.	Tetrahydrofuran	3.50 kg/kg
		8.	Activated Carbon	0.033 kg/kg
		9.	Cyclohexane	0.60 kg/kg
		10.	Methanol	10.00 kg/kg
		11.	Dimethyl Sulphoxide	1.50 kg/kg
		12.	Methyl Isobutyl Ketone	1.20 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

112

Case No.:38/15/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
HQ File :01/82/050/00678/AM09/	RLA File :09/24/040/00094/AM09/	Lic.No/Date:0910034169 05.06.2008	Defer Date:05.08.2008
Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

113

Case No.:39/15/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred

	HQ File :01/82/050/00679/AM09/	RLA File :09/24/040/00091/AM09/	Lic.No/Date:0910034168 05.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

114	Case No.:40/15/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00680/AM09/	RLA File :09/24/040/00092/AM09/	Lic.No/Date:0910034166 05.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

115	Case No.:44/15/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00684/AM09/	RLA File :09/24/040/00090/AM09/	Lic.No/Date:0910034164 05.06.2008	Defer Date:19.08.2008
	Decision : Committee considered case as per agenda and decided to call for from firm a copy of Drug Manufacturing Licence and copy of Master Batch Formula certified by Quality Control Incharge. Accordingly, case was deferred for 19.08.2008.			

116	Case No.:42/15/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00682/AM09/	RLA File :09/24/040/00086/AM09/	Lic.No/Date:0910034200 06.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

117	Case No.:43/15/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00683/AM09/	RLA File :09/24/040/00080/AM09/	Lic.No/Date:0910034199 06.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

118	Case No.:45/15/82-ALC4/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/82/050/00685/AM09/	RLA File :04/24/040/00069/AM09/	Lic.No/Date:0410096461 13.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/163/2004/Ch.II dated 11.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied			

by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
AKD Wax Emulsion containing AKD Wax- 10%, Starch 0.7%	1 Kg.	1.	Alkyl Ketene dimer wax	0.100 kg/kg
		2.	Relevant Starch	0.007 kg/kg

RA concerned may take further necessary action as per above decision of NC.

119	Case No.:86/14/82-ALC4/2008	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00638/AM09/	RLA File :03/95/040/00103/AM09/	Lic.No/Date:0310475722 20.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

120	Case No.:88/14/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/82/050/00640/AM09/	RLA File :31/24/040/00063/AM09/	Lic.No/Date:3110034114 20.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/68/2006/Ch.II dated 12.09.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg/kg
		2.	Ammonia Anhydrous	0.217 kg/kg

RA concerned may take further necessary action as per above decision of NC.

121	Case No.:1/15/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00641/AM09/	RLA File :09/24/040/00102/AM09/	Lic.No/Date:0910034389	Defer

		23.06.2008	Date:05.08.2008
Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

122	Case No.:2/15/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00642/AM09/	RLA File :09/24/040/00076/AM08/	Lic.No/Date:0910034391 23.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

123	Case No.:3/15/82-ALC4/2008	Party Name:ORGANO FINE CHEMICALS	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00643/AM09/	RLA File :03/95/040/01201/AM08/	Lic.No/Date:0310475865 23.06.2008	Defer Date:19.08.2008
	Decision :Committee decided to call for application alongwith other technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 19.08.2007.			

124	Case No.:4/15/82-ALC4/2008		Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,		Meet No/Date:15/82-ALC4/2008 08.07.2008		Status:Case Approved	
	HQ File :01/82/050/00644/AM09/		RLA File :03/95/040/00165/AM09/		Lic.No/Date:0310475874 23.06.2008			
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/43/2007/Ch.II dated 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			
	2[(Chloro Methyl)Mercapto] Benzo Thiazole (CMBT)	1 Kg.	1.	Sodium Mercapto Benzo Thiazole 50% Solution	2.050 kg/kg			
2.			Methylene Chloride	0.272 kg/kg				
3.			Di Bromo Methane	0.557 kg/kg				
	RA concerned may take further necessary action as per above decision of NC.							

125	Case No.:5/15/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00645/AM09/	RLA File :03/95/040/00276/AM09/	Lic.No/Date:0310475880 23.06.2008	Defer Date:19.08.2008
	Decision :Committee decided to call for application and other details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 19.08.2008.			

126	Case No.:6/15/82-ALC4/2008	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00646/AM09/	RLA File :03/94/040/00249/AM09/	Lic.No/Date:0310475942 23.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

127	Case No.:7/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008	Status:Case
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		08.07.2008	Approved
HQ File :01/82/050/00647/AM09/	RLA File :03/94/040/00186/AM09/	Lic.No/Date:0310475951 23.06.2008	
Decision : Committee considered case as per agenda and in consultation with representative of technical authority present in the meeting decided to ratify the Advance Authorisation by allowing import item at Sl.No.(1) as applied for and item at S.Nos. 2 to 4 as per packing policy.			
RA concerned may take further necessary action as per above decision of NC.			

128	Case No.:8/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00648/AM09/	RLA File :03/94/040/00289/AM09/	Lic.No/Date:0310475959 23.06.2008	Defer Date:05.08.2008
	Decision : Committee observed that the firm has obtained Advance Authorisation for export product Inhalers and sought import of gas against the same in addition to other import items. Committee also observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. However, to save time, it was decided to seek clarification from Ministry of Environment and Forest whether the import item is covered under ODS and if so, the recommendations for allowing import may be sought. Case stands deferred for 22.07.2008.			

129	Case No.:9/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00649/AM09/	RLA File :03/94/040/00326/AM09/	Lic.No/Date:0310476006 23.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

130	Case No.:10/15/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00650/AM09/	RLA File :03/94/040/01299/AM08/	Lic.No/Date:0310476016 23.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

131	Case No.:11/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/82/050/00651/AM09/	RLA File :03/94/040/00305/AM09/	Lic.No/Date:0310476019 23.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 12/82 meeting held			

on 17.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine 150 mg tablet [Lamivudine 153 mg/tablet]	1 No.	1.	(1R,2S,5R)-Menthyl-5S-(Cytosine-1-YL)-1,3-Oxathiolane-2R-Carboxylate/CME Compound	2.19 kg/kg of Lamivudine
Lamivudine Oral Solution/Lamivir 100 ml pack [Lamivudine 1020 mg/100 ml bottle]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
Lamivudine Oral Solution/Lamivir 240 ml pack [Lamivudine 2448 mg/240ml bottle0]	1 No.			
Lamivudine 100mg tablet [Lamivudine 102.0 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC.

132	Case No.:12/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/82/050/00652/AM09/	RLA File :03/94/040/00277/AM09/	Lic.No/Date:0310476025 23.06.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 12/82 meeting held on 17.06.2008 vide case No.8/12/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine 150 mg tablet [Lamivudine 153 mg/tablet]	1 No.	1.	(1R,2S,5R)-Menthyl-5S-(Cytosine-1-YL)-1,3-Oxathiolane-2R-Carboxylate/CME Compound	2.19 kg/kg of Lamivudine
Lamivudine Oral Solution/Lamivir 100 ml pack [Lamivudine 1020 mg/100 ml bottle]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
Lamivudine Oral Solution/Lamivir 240 ml pack [Lamivudine 2448 mg/240ml bottle0]	1 No.			
Lamivudine 100mg tablet [Lamivudine 102.0 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC.

133	Case No.:15/15/82-ALC4/2008	Party Name:STERLING BIOTECH LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00655/AM09/	RLA File :34/24/040/00055/AM09/	Lic.No/Date:3410021673 23.06.2008	Defer Date:19.08.2008
	Decision :Committee decided to call for a copy of application and end use of export product form RA/firm. Accordingly, case was deferred for 19.08.2008.			

134	Case No.:13/15/82-ALC4/2008	Party Name:CODEXIS LABORATORIES INDIA	Meet No/Date:15/82-ALC4/2008	Status:Case
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	PVT.LTD,	08.07.2008	Approved	
HQ File :01/82/050/00653/AM09/	RLA File :05/24/040/00167/AM09/	Lic.No/Date:0510222680 24.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg/kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg/kg
		3.	Tertiary Butyl Acetate	2.11 kg/kg
		4.	Tetra Hydro Furan	5.63 kg/kg
		5.	2,2-Dimethoxy propane	2.79 kg/kg
		6.	Ketoreductase YDH/KRED	0.013 kg/kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg/kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm/kg
RA concerned may take further necessary action as per above decision of NC.				

135	Case No.:14/15/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00654/AM09/	RLA File :03/95/040/00265/AM09/	Lic.No/Date:0310476204 24.06.2008	Defer Date:19.08.2008
	Decision :Committee decided to call for a copy of application and end use of export product from RA/firm. Accordingly, case was deferred for 19.08.2008.			

136	Case No.:16/15/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00656/AM09/	RLA File :09/24/040/00118/AM09/	Lic.No/Date:0910034414 25.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

137	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of MSME.			

138	Case No.:18/15/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00658/AM09/	RLA File :03/94/040/00296/AM09/	Lic.No/Date:0310476279 25.06.2008	Defer Date:05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of Chemical Division.			

139

Case No.:19/15/82-ALC4/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved	
HQ File :01/82/050/00659/AM09/	RLA File :03/94/040/00279/AM09/	Lic.No/Date:0310476284 25.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/185/2002/Ch.II dated 03.02.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Styrene Phosphonic Acid	1 Kg.	1.	Styrene	0.830 kg/kg
		2.	Phosphorus Pentachloride	1.716 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

140	Case No.:20/15/82-ALC4/2008	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00660/AM09/	RLA File :03/94/040/00263/AM09/	Lic.No/Date:0310476290 25.06.2008	Defer Date:19.08.2008
	Decision : Committee considered case as per agenda and decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 19.08.2008.			

141	Case No.:21/15/82-ALC4/2008	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved									
	HQ File :01/82/050/00661/AM09/	RLA File :03/94/040/00275/AM09/	Lic.No/Date:0310476293 25.06.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/51/2005/Ch.II dated 12.05.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Sodium Acetate Trihydrate</td><td>1 Kg.</td><td>1.</td><td>Acetic Acid</td><td>0.464 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Sodium Acetate Trihydrate	1 Kg.	1.	Acetic Acid
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Sodium Acetate Trihydrate	1 Kg.	1.	Acetic Acid	0.464 kg/kg									

142	Case No.:22/15/82-ALC4/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved															
	HQ File :01/82/050/00662/AM09/	RLA File :34/24/040/00057/AM09/	Lic.No/Date:3410021682 25.06.2008																
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 5/82 meeting held on 29.04.2008 vide case No.61/42/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="3">Monobutyl Tin Trichloride</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Tin Ingots</td><td>0.497 kg/kg</td></tr> <tr> <td>2.</td><td>Aluminium Powder/Granules/Grit</td><td>0.062 kg/kg</td></tr> <tr> <td>3.</td><td>Dibutyl Ether</td><td>0.012 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg	2.	Aluminium Powder/Granules/Grit	0.062 kg/kg	3.	Dibutyl Ether
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg															
		2.	Aluminium Powder/Granules/Grit	0.062 kg/kg															
		3.	Dibutyl Ether	0.012 kg/kg															

143	Case No.:23/15/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
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	HQ File :01/82/050/00663/AM09/	RLA File :03/95/040/00281/AM09/	Lic.No/Date:0310476531 26.06.2008	Defer Date:05.08.2008
	Decision :Committee decided to call for a copy of application alongwith copy of DML from firm/RA. Accodringly, case was deferred for 05.08.2008.			

144	Case No.:24/15/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00664/AM09/	RLA File :03/95/040/00246/AM09/	Lic.No/Date:0310476536 26.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to call for a copy of application alongwith copy of DML from firm/RA. Accodringly, case was deferred for 19.08.2008.			

145	Case No.:25/15/82-ALC4/2008	Party Name:PRAVEEN LABORATORIES PVT LTD,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00665/AM09/	RLA File :52/24/040/00008/AM09/	Lic.No/Date:5210023809 26.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

146	Case No.:26/15/82-ALC4/2008	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00666/AM09/	RLA File :07/24/040/00142/AM09/	Lic.No/Date:0710058154 26.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to call for a copy of application alongwith copy of DML from firm/RA. Accodringly, case was deferred for 19.08.2008.			

147	Case No.:27/15/82-ALC4/2008	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00667/AM09/	RLA File :03/94/040/00100/AM09/	Lic.No/Date:0310476493 26.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to call for a copy of application alongwith technical details as per Appendix 33 from firm/RA. Accodringly, case was deferred for 19.08.2008.			

148	Case No.:28/15/82-ALC4/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00668/AM09/	RLA File :03/94/040/00336/AM09/	Lic.No/Date:0310476575	Defer

		26.06.2008	Date:19.08.2008
Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

149

Case No.:29/15/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
HQ File :01/82/050/00669/AM09/	RLA File :22/24/040/00022/AM09/	Lic.No/Date:2210007933 26.06.2008	

Decision : Committee considered the case as per agenda for ratification of norms and in light of its earlier decision taken in its 23/82 meeting held on 09.10.2007 vide case No.751/24/83 decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Atorvastatin Calcium	1 Kg.	1.	Methyl Isobutyl Acetate	1.76 Kg/Kg
		2.	Betaalanine	0.100Kg/Kg
		3.	3-Ethyl-5-O(2-hydroxyethyl)-4-Methyl Thiozolium Bromide	0.30 Kg/Kg
		4.	(4R-cis)-1,1-dimethyl ethyl-6-cyanomethyl-2, 2-dimethyl-1,3-dioxane-4-acetate(ATS-8)	1.08 kg/kg
		5.	Sodium Metabisulphide	0.037 kg/kg
		6.	Parafluoro benzaldehyde	0.85 kg/kg
		7.	IPA	8.375 kg/kg
		8.	Tertiary Butyl Methyl Ether	4.37 kg/kg

RA concerned may take further necessary action as per above decision of NC.

150	Case No.:30/15/82-ALC4/2008	Party Name:ALLIED FABRICHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00670/AM09/	RLA File :09/24/040/00120/AM09/	Lic.No/Date:0910034444 27.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to call for a copy of application alongwith copy of DML from firm/RA. Accodrdingly, case was deferred for 19.08.2008.			

151	Case No.:31/15/82-ALC4/2008	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00671/AM09/	RLA File :03/95/040/01212/AM08/	Lic.No/Date:0310476659 27.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of Chemical Division.			

152	Case No.:32/15/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00672/AM09/	RLA File :05/24/040/00199/AM09/	Lic.No/Date:0510222994 27.06.2008	Defer Date:19.08.2008
	Decision : Committee decided to call for a copy of application alongwith copy of DML from firm/RA. Accodringly, case was deferred for 19.08.2008.			

153

Case No.:46/15/82-ALC4/2008	Party Name:POLYGON CHEMICALS	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved	
HQ File :01/82/050/00686/AM09/	RLA File :08/24/040/00063/AM09/	Lic.No/Date:0810072968 01.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/79/2005/Ch.II dated 23.08.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
3-Methyl-5-Pyrazolone	1 Kg.	1.	Acetic Acid Methyl Ester	1.287 kg/kg
		2.	Hydrazine Hydrate (Purity 80%)	0.692 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

154	Case No.:47/15/82-ALC4/2008	Party Name:POLYGON CHEMICALS	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Closed
	HQ File :01/82/050/00687/AM09/	RLA File :08/24/040/00062/AM09/	Lic.No/Date:0810072972 01.07.2008	

Decision : Committee observed that Advance Authorisation has been issued under para 4.7.1 of HBP. It was, therefore, decided to close the case.

155

Case No.:48/15/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved	
HQ File :01/82/050/00688/AM09/	RLA File :09/24/040/00125/AM09/	Lic.No/Date:0910034475 01.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/225/2004-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nelfinavir Mesylate	1 Kg.	1.	2S,3R-N-Benzyloxy Carbonyl-3-Amino-1-Chloro Phenyl SulfonylButan-2ol.	1.64 kg/kg
		2.	(3S,4aS,8aS)-M-Terbutyl Decahydro Isoquinoline Carboxamide	1.07 kg/kg
		3.	3-Acetoxy-2-Methyl Benzoic Acid	0.448 kg/kg
		4.	Tetrahydrofuran	2.45 kg/kg
		5.	Methylene Chloride	3.00 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

156	Case No.:49/15/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved
	HQ File :01/82/050/00689/AM09/	RLA File :09/24/040/00123/AM09/	Lic.No/Date:0910034476 01.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/219/2005-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nevirapine	1 Kg.	1.	2-chloro Nicotinic Acid	1.13 kg/kg
		2.	Cyclo Propylamine	1.20 kg/kg
		3.	Malono Nitrile	1.088 kg/kg
		4.	Methyl Tert. Butyl Ether	3.01 kg/kg
		5.	Pyridine	0.566 kg/kg
		6.	Methylene chloride	6.71 kg/kg

RA concerned may take further necessary action as per above decision of NC.

157	Case No.:50/15/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved																									
	HQ File :01/82/050/00690/AM09/	RLA File :09/24/040/00128/AM09/	Lic.No/Date:0910034480 01.07.2008																										
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/84/2002/Ch.II dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																													
<table> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="6">Dantuff-Z-suspension Zinc Pyrithione 48%</td><td rowspan="6">1 Kg.</td><td>1.</td><td>2 Chloro Pyridine</td><td>0.460 kg/kg</td></tr> <tr> <td>2.</td><td>Zinc Sulphate Hepta Hydrate</td><td>0.350 kg/kg</td></tr> <tr> <td>3.</td><td>Sodium Sulphide</td><td>0.250 kg/kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>1.00 kg/kg</td></tr> <tr> <td>5.</td><td>Maleic Acid</td><td>Not allowed as its roll is not clear</td></tr> <tr> <td>6.</td><td>Acetic Acid</td><td>Not allowed as its role is not clear</td></tr> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Dantuff-Z-suspension Zinc Pyrithione 48%	1 Kg.	1.	2 Chloro Pyridine	0.460 kg/kg	2.	Zinc Sulphate Hepta Hydrate	0.350 kg/kg	3.	Sodium Sulphide	0.250 kg/kg	4.	Methanol	1.00 kg/kg	5.	Maleic Acid	Not allowed as its roll is not clear	6.	Acetic Acid	Not allowed as its role is not clear
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																									
Dantuff-Z-suspension Zinc Pyrithione 48%	1 Kg.	1.	2 Chloro Pyridine	0.460 kg/kg																									
		2.	Zinc Sulphate Hepta Hydrate	0.350 kg/kg																									
		3.	Sodium Sulphide	0.250 kg/kg																									
		4.	Methanol	1.00 kg/kg																									
		5.	Maleic Acid	Not allowed as its roll is not clear																									
		6.	Acetic Acid	Not allowed as its role is not clear																									

RA concerned may take further necessary action as per above decision of NC.

158	Case No.:51/15/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00691/AM09/	RLA File :09/24/040/00115/AM09/	Lic.No/Date:0910034484 01.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to defer case for 19.08.2008 for comments of PI Division.			

159	Case No.:52/15/82-ALC4/2008	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Approved												
	HQ File :01/82/050/00692/AM09/	RLA File :03/94/040/00327/AM09/	Lic.No/Date:0310476938 01.07.2008													
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/89/2002-Ch.II dated 08.06.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ethyl Triphenyl Phosphonium Bromide</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Triphenyl Phosphine</td><td>0.780 kg/kg</td></tr> <tr> <td>2.</td><td>Ethyl Bromide</td><td>0.363 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg	2.	Ethyl Bromide
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg												
		2.	Ethyl Bromide	0.363 kg/kg												

160	Case No.:53/15/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2008 08.07.2008	Status:Case Deferred
	HQ File :01/82/050/00693/AM09/	RLA File :31/24/040/00406/AM08/	Lic.No/Date:3110034279 01.07.2008	Defer Date:19.08.2008
	Decision : Committee decided to call for a copy of application alongwith technical Details as per Appendix 33 from firm/RA. Accordingly, case was deferred for 19.08.2008.			

Date:09.07.2008
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer